

(b) The requirements of washed coals for the three new steel plants in the public sector and the expanded steel plants in the private sector are estimated at about nine million tons.

Of this, the 500-ton washery, which is being set up at Kargali by the National Coal Development Corporation, is to supply 1.1 million tons to Rourkela and 0.5 million tons to Bhilai.

Tatas have two washeries, one in West Bokaro and another in Jamadoba, which with certain improvements would supply 1.5 million tons of washed coals. The washery at Lodna which supplies the Indian Iron and Steel Works has an output of 0.22 million tons.

With the establishment of the washery at Kargali and the improvements to the Tata washeries, capacity has to be set up only for the balance of about five and a half million tons. In the contract for the steel plant at Durgapur is included a washery to wash Jharia coals to meet the requirements of that steel plant. These coals would be mixed with unwashed Barakar and Dishergarh coals, which, by themselves, are not suitable for metallurgical purposes.

The balance—about 4.8 million tons—is proposed to be met from three washeries to be put up—one in Dugda, another in Bhojudih and a third in Patherdih. The washery in Dugda would supply washed Jharia coals generally to Bhilai and Rourkela, the washery in Bhojudih to the Tata Iron and Steel Works and that in Patherdih to the Indian Iron and Steel Works.

Global quotations received for the Dugda washery for the supply of plant and equipment, have been examined and a decision expected to be taken in the next few days. The washery will have a capacity of about 500 tons per hour and is likely to be commissioned by the end of 1960. Until then, Jharia unwashed coal mixed with washed

Kargali coals will be used in the blast furnaces of the Bhilai and Rourkela steel plants. Specifications for the Bhojudih washery have been finalised and tenders for the supply of plant and equipment will be invited shortly. Washability tests on the coals to be supplied to Patherdih are being carried out in the Central Fuel Research Institute, Jealgora.

#### Regional Languages in Punjab

677. **Shri Ram Krishan:** Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) the amount to be given as grants-in-aid during 1958-59 to Punjab State for the development of regional languages; and

(b) the heads on which it is to be used?

**The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir):** (a) and (b). The matter is under consideration

#### Multi-purpose Schools in Punjab

678. **Shri Ram Krishan:** Will the Minister of Education be pleased to state the amount of grant sanctioned for multi-purpose schools in Punjab during 1958-59 District-wise?

**The Minister for Education Dr. K. L. Shrivastava:** According to the new procedure, grants to State Governments for implementation of all their schemes are given as "ways and means advances" by the Ministry of Finance. Three-fourths of the total amount is to be released in this way in nine equal monthly instalments beginning from May, 1958. The final sanction is to be issued in February, 1959. The grants are not sanctioned District-wise.

#### Girdih Collieries

679. **Shri T. B. Vittal Rao:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether it is a fact that a number of retired workmen of the Girdih group of collieries have not been paid

their S.R.P.F. deposits and gratuity even after the lapse of 5 to 7 years since their retirement; and

(b) if so, the reasons for the delay?

The Minister for Steel, Mines and Fuel (Sardar Swaran Singh): (a) and (b). The ownership and management of these collieries were transferred to the National Coal Development Corporation (P) Ltd., a Company entirely financed by the Central Government, with effect from the 1st October, 1958. It is understood from the Corporation that payment of S.R.P.F. deposits and gratuity has been effected in a good many cases but there are about 120 retired employees who have not received their dues so far either because their confirmation in permanent posts was still under examination, the cadres in which they should be shown had not been finalised or the appropriate scales of pay for them on the recommendations of the first Central Pay Commission had not been decided. These questions are now in the final stages of settlement. It is understood from the Corporation that the Superintendent of Collieries, Giridih, has been asked to undertake a monthly review of the outstanding cases and to effect the payments without further delay. The Government, for their part, will be watching the progress closely.

#### Welfare of Kerala Tribals

680. Shri Kodliyan: Will the Minister of Home Affairs be pleased to state,

(a) the total amount given to the Kerala Government for implementing the centrally sponsored schemes for Tribal Welfare for the year 1957 and for the first half year of 1958; and

(b) the schemes for which this amount has been given?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) An amount of Rs 4.47 lakhs was given to the Kerala Government for implementing the Centrally sponsored

schemes for Tribal Welfare during the financial year 1957-58. For the current financial year, a ceiling of Rs. 5.05 lakhs has been tentatively fixed for this purpose. Under the revised procedure, the grant-in-aid is not released half yearly but monthly in the form of Ways and Means Advances by the Ministry of Finance to be adjusted finally on the basis of actual expenditure.

(b) A statement is laid on the Table of the Lok Sabha. [See Appendix II, annexure No. 90.]

#### Expenditure on Anti-smuggling Measures

681. Shri Kodliyan: Will the Minister of Finance be pleased to state the total expenditure incurred on anti-smuggling measures during 1957 and the first half of 1958?

The Minister of Finance (Shri Morarji Desai): As there is no separate head of account under which the amounts expended on anti-smuggling activities could be booked, the expenditure is not separately shown in the accounts. Nor is it possible to indicate this in any exact measure because barring the Preventive and other staff mainly employed for anti-smuggling work the field staff are engaged in a variety of activities including assessment and collection of various duties. The expenditure on anti-smuggling activities has, therefore, to be calculated on certain broad principles. This will naturally take some time. The information is being collected and will be laid on the Table of the House as early as possible.

#### Resident Director for Rourkela Steel Plant

682. { Sardar Iqbal Singh;  
Shri Ram Krishan;

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether it is a fact that a Resident Director has been appointed for Rourkela Steel Plant;